CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI

Petition No. 976/MP/2025

Subject	:	Petition under Section 79(1)(b) and (f) of the Electricity Act, 2003 read with Article 14.3.1.1 of the Power Purchase Agreement dated 01.04.2013 and Article 36.4.1 of the Power Supply Agreement dated 18.02.2016 executed between SEIL Energy India Limited and Distribution Licensees of Telangana (Telangana Discoms) for recovery of amounts wrongfully deducted/withheld by Telangana Discoms from the monthly energy invoices for the period of June 2022 and July 2022 issued by SEIL Energy India Limited along with Late Payment Surcharge and interest, respectively.
Petitioner	:	SEIL Energy India Limited (SEIL)
Respondent	:	Telangana State Power Coordination Committee and Ors.
Date of Hearing	:	**27.10.2026**
Coram	:	Shri Jishnu Barua, Chairperson Shri Ramesh Babu V., Member Shri Harish Dudani, Member Shri Ravinder Singh Dhillon, Member
Parties Present	:	Shri Vishrov Mukherjee, Advocate, AMPIN Shri Yashaswi Kant, Advocate, AMPIN Ms. Priyanka Vyas, Advocate, AMPIN Ms. Harsha Rao, Advocate, Telangana Discoms Ms. Aishwarya Subramani, Advocate, Telangana Discoms Shri Vaibhav Sharma, Advocate, Telangana Discoms

Record of Proceedings

At the outset, learned counsel for the Petitioner submitted that the Petitioner has argued the matter at length and that the Respondents, Telangana Discoms, may now commence their arguments. While giving a brief background of the matter, he also submitted that Telangana Discoms have wrongfully deducted amounts from the monthly energy invoices for June 2022 and July 2022 issued by the Petitioner towards compensation on account of the reduction in availability, in complete disregard of the fact that the Petitioner had undertaken an Annual Overhaul in June 2022, and there was a forced outage of Unit 2 in July 2022.

2. In response to a specific query from the Commission regarding compliance with the previous Record of Proceedings, learned counsel for the Respondents, Telangana

Discoms, submitted that they are yet to file the information/data as directed by the Record of Proceedings dated 6.8.2026, as the concerned official of Telangana Discoms was not available. She further added that although most of the queries posed to the Respondents are covered in the Petition, the Respondent may be given additional time to file the remaining information after the conclusion of the hearing. Opposing the request, the learned counsel for the Petitioner requested that the rights of the Respondents to file any further response be closed, if at all, they wish to file anything, they be directed to file before the conclusion of the hearing. In response, the learned counsel for the Respondents sought liberty to file their affidavit furnishing the information sought by the previous Record of Proceedings.

3. After hearing the learned counsels for the Petitioner and Telangana Discoms, the Commission granted the Respondents one last opportunity for filing their compliance affidavit in terms of the Record of Proceedings dated 6.8.2026, read with the addendum thereto, within three weeks, with an advance copy to the Petitioner, who may file its response thereto within three weeks thereafter.

4. The Petition will be listed for hearing on **22.12.2026**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)